

[श्री के० के० शाह]

हो गया। वह एवाइड कारपोरेशन ने मान्य नहीं किया है। According to the award of the 7th June, 1969, payment has been made. According to that award, nothing remains due. It is not the contention of the Corporation that according to the award of the 7th June, 1969, anything is due.

श्री एस० डी० मिश्र : मैं कारपोरेशन को झोर से नहीं बोलता। और म्युनिसिपल कमिटी को झोर से भी नहीं बोलता। मैं कहता हूँ कि वह सीधा सा जवाब क्यों नहीं देते एंड ए मिनिस्टर कि एक फैसला हुआ और वह फैसला यह है। आप कंप्यूजन रिज्यूट करना चाहते हैं।

श्री के० के० शाह : मैं कन्फ्यूज नहीं रिज्यूट करता। यह हो गया है और यह आप के सामने रखा है।

MR. DEPUTY CHAIRMAN : All right, that is enough, I think. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

THE DRUGS AND COSMETICS (SECOND AMENDMENT) RULES, 1970

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Sir, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy of the Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Health) Notification S.O. No. 2008, dated the 26th May, 1970 (in English and Hindi), publishing the Drugs and Cosmetics (Second Amendment) Rules, 1970. [Place in Library see No. L.T.-3892/70].

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE NATIONAL MINERAL DEVELOPMENT CORPORATION LTD. AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY) : Sir, I bet to lay on the

Table, under sub-section:!) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi):—

(i) Eleventh Annual Report and Accounts of the National Mineral Development Corporation Limited, New Delhi, for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation

[Place in Library. See No. LT-3922/70 for (i), and (ii).]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table, under section 159 of the Customs Act, 1962, a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance)—

(i) Notification G.S.R. No. 1033, dated the 11th July, 1970, together with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 1095, dated the 25th July, 1970, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. L.T.-3966/70 for (i) and (ii)].

ANNOUNCEMENT RE ARREST OF SHRI SURAJ PRASAD

MR. DEPUTY CHAIRMAN : I have to inform Members that I have received the following telegram dated the 9th August, 1970, from the Sub-divisional Magistrate, Dumraon :

"Shri Suraj Prasad, M.P. has been arrested to-day, the 9th August at 11-20 a.m. under section 151 Cr. P.C. while going to commit cognisable offence, i.e. criminal trespass, with purpose to forcibly occupy private land which might have led to serious clash."